

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 31/RP/2024

Subject : Review Petition under Section 94(1) (f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Order XLVII Rule 1 of the Code of Civil Procedure, 1908.

Petitioner : Chhattisgarh State Power Distribution Co. Ltd. (CSPDCL)

Respondents : Adani Solar Energy Jaisalmer One Pvt. Ltd. (ASEJOPL) and Ors.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Ravi Sharma, Advocate, CSPDCL
Shri Aryan Chanda, Advocate, CSPDCL
Ms. Ayushi, Advocate, CSPDCL
Shri Amit Kapur, Advocate, ASEJOPL
Ms. Sakshi Kapoor, Advocate, ASEJOPL
Ms. Ritika Singh, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Somya Sahni, Advocate, SECI
Ms. Rashmi Vaish, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for Review Petitioner, CSPDCL, sought an adjournment due to the unavailability of the arguing counsel. Allowing this request, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **23.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)